IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-359(PB)/2017

IN THE MATTER OF:

M/s Geo Metal Resources Pvt. Ltd. & anr.

APPLICANT / PETITIONER

Vs

M/s ABW Infrastructure Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

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Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the APPLICANT / PETITIONER

:- Mr. Ashish Virmani,

Mr. Dheeraj Kumar, Advocates

For the RESPONDENT

:- Mr. Saurabh Dev R. Singh, Mr. Shivam R., Advocates

ORDER

Pleadings are complete.

Learned Counsel for the parties have made a joint statement that they may explore the possibility to settle the matter by amicable talks. Let settlement, if any, be reached before the next date of hearing. If no amicable settlement is reached, then the matter shall be heard on merits on the adjourned date.

List the matter on 9th February, 2018.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

23.01.2018 V.Sethi